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Title: Need to amend article 371 of the Constitution to provide education, public employment, agricultural development, basic infrastructure etc. to people residing in parts of erstwhile State of Hyderabad.

SHRI SHIVARAMA GOUDA (KOPPAL): Mr. Chairman, Sir, I am very much thankful to you for allowing me to raise a very important matter of my region.

The Hyderabad-Karnataka region is the most backward region in the field of education, employment opportunities, development, etc. This region consists of five districts of Karnataka, namely, Gulbarga, Bidar, Raichur, Yadagiri and Koppal. Even after 64 years of Independence, the people of this part of Karnataka are leading a very deplorable life. There is no basic infrastructure for education and health facilities. Regional imbalance has been assuming a greater proportion over the years.

Sir, the Hyderabad-Karnataka region was a part of the former State of Hyderabad, which was ruled by Nizam before Independence. On 1st November, 1956, as a result of the State Reorganization Act, the State of Hyderabad was trifurcated.

MR. CHAIRMAN : Mr. Gouda, please come to the point. Do not give history.

SHRI SHIVARAMA GOUDA: Sir, in order to protect the interests of the people of Telangana region of Andhra Pradesh with regard to public employment on the basis of residence, a Constitution Amendment was brought to insert a new Article 371 D. Similarly, in March, 2010, the Government of Karnataka had passed a unanimous Resolution in the both the House of Karnataka Legislature and it was sent to the Government of India.

Hence, I would request the hon. Minister of Home Affairs to bring immediately the necessary amendments to Article 371 of the Constitution of India on par with Article 371 D, which governs special provision of the State. It is in the interest of the people of this region for securing justice. Special status may be given for Karnataka.